

Monitoring system to track terror funding

*110. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is seriously considering to establish proper monitoring system to track terror funding in drug trafficking, arms smuggling, human trafficking and terrorism in the country;

(b) if so, the details thereof; and

(c) whether the Ministry is coordinating with the Ministry of Finance to unearth terror funding by various militant organisations inimical to India, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) There is an existing mechanism in the Ministry of Home Affairs (MHA) to monitor terror funding through various means. In this regard, a special cell called 'Combating Financing of Terrorism (CFT)' Cell was created in the Internal Security Division of MHA in 2011. This Cell is tasked with the mandate to coordinate with Central Intelligence / Enforcement Agencies and the State Law Enforcement Agencies for an integrated approach to tackle the problem of terror funding. Further, the National Crime Records Bureau (NCRB) has developed a software named 'Integrated Monitoring of Terrorism' through which all details relating to terrorism including details of cases of terror financing are collated at one point. The MHA also coordinates with the Financial Action Task Force (FATF) Cell in the Department of Economic Affairs, Ministry of Finance.

The Financial Intelligence Unit-India (FIU-IND) under the Ministry of Finance receives, analyses and disseminates information relating to suspicious financial transactions involving suspected money laundering and terrorist financing to Intelligence/ Enforcement Agencies and Regulatory Authorities. It receives information from the various Reporting Agencies in the financial sector and in appropriate cases, disseminates the same to the relevant Intelligence/Law Enforcement Agencies of both the Central Government and the State Governments.

The Central and State Law Enforcement Agencies have registered a total number of 217 FIRs relating to terror financing since the year 2006 till date. Out of this, 132 cases have been charge sheeted. The Government has also frozen a total number of 53 bank accounts suspected to be linked to financing of terrorism.